

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

3. IA 2422/2022 In C.P.(IB)/170(MB)2018

CORAM:

SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P. N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2022**

NAME OF THE PARTIES: - Mrs. Meghna Kore
V/s

Mr. Milind Kasodekar
IN THE MATTER OF
Meghana Rajeev Kore & Ors.

V/s
Shaila Clubs & Resorts Pvt. Ltd

APPEARANCES: -

FOR THE APPLICANT : CA. Raghunath Sarangpani

FOR THE RESPONDENT : Adv. Shivani Bhandary (R-2)

FOR THE RP/R-1 : Adv. Avinash R Khanolkar

Section: 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA.No.2422/2022: - The matter is taken up through Virtual Hearing (VC). The present application filed by the one of the Member of CoC Viz (Mrs. Meghna Kore), under Section 60(5) of IBC, 2016 read with rule 11 of the NCLT Rules 2016. The applicant has arrayed three Respondent as party in the application. Counsel for respondent No. 1 & 2 present and seeks time to file reply. None appeared for the Respondent No.3. Counsel for the applicant is directed to issue notice to the Respondent No.3 returnable on 26.09.2022. Respondent No.1 and 2 are at liberty to file reply, if any, before the next date of hearing after serving copy of the same on the applicant. List this matter on **26.09.2022**.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Sd/-

JUSTICE P. N. DESHMUKH
Member (Judicial)